

**GOVERNMENT OF INDIA  
HOUSING AND URBAN POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:938  
ANSWERED ON:16.07.2014  
STREET VENDOR ACT  
Birla Shri Om

**Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:**

- (a) whether 'The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act has come into force;
- (b) if so, the details of facilities envisaged for street vendors in the said Act;
- (c) the names of the States which have provided facilities to the street vendors according to the provisions of the Act; and
- (d) the steps proposed by the Union Government against the States if any, which have not implemented the Act?

**Answer**

THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION [SHRI M. VENKAIAH NAIDU]

(a): Yes, Madam.

(b): The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 provides for periodic survey of street vendors, protection from arbitrary eviction and relocation, issue of certificate of vending, procedure for seizure and reclaiming of goods, Dispute redressal mechanism, etc.

(c) &(d): The Ministry has requested all States/UTs to take immediate action for framing of rules and scheme under the Act and notifying the same in order to implement the provision under the Act